

ITEM NO.2

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).
7296/2017

(Arising out of impugned final judgment and order dated 30.05.2016 and 13-01-2017 in SA No. 344/2016 and Review Petition No. Nil of 2016 in Special Appeal No. 344 of 2016 passed by the High Court Of Judicature At Allahabad)

GENERAL SECRETARY, FCI MAZDOOR SANGH & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA THR ITS SECY, LABOUR AND ORS Respondent(s)
(IA No. 1/2017 - Condonation of delay in filing and I.A. No. 32606/2019 - permission to file additional documents/facts/annexures)

Date : 01-04-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Vikram Patalekh, Adv.
Mr. Raj Kishor Choudhary, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel
for the petitioners, list the matter after four weeks.

(MADHU BALA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER